



The West Bengal Land Laws (Repealing) Act, 2023

Act No. 04 of 2023

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THURSDAY, MARCH 30, 2023

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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 318-L.—30th March, 2023.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act IV of 2023

**THE WEST BENGAL LAND LAWS
(REPEALING) ACT, 2023.**

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in the *Kolkata Gazette*,
Extraordinary, of the 30th March, 2023.]

An Act to repeal the Bengal Permanent Settlement Regulation, 1793, the Bengal Decennial Settlement Regulation, 1793, the Bengal Revenue-free Lands (Badshahi Grants) Regulation, 1793, the Bengal Revenue-officers Regulation, 1794, the Bengal Revenue-free Lands Regulation, 1800, the Bengal Land-revenue Assessment Regulation, 1801, the Bengal Land-revenue Sales Regulation, 1812, the Bengal Patni Taluks Regulation, 1819, the Bengal Patni Taluks Regulation, 1820, the Bengal Revenue-free Lands Regulation, 1825 and the Bengal Rent Recovery (Under-Tenures) Act, 1865.

*The West Bengal Land Laws
(Repealing) Act, 2023.*

(Sections 1– 3.)

WHEREAS it is expedient to repeal the Bengal Permanent Settlement Regulation, 1793, the Bengal Decennial Settlement Regulation, 1793, the Bengal Revenue-free Lands (Badshahi Grants) Regulation, 1793, the Bengal Revenue-officers Regulation, 1794, the Bengal Revenue-free Lands Regulation, 1800, the Bengal Land-revenue Assessment Regulation, 1801, the Bengal Land-revenue Sales Regulation, 1812, the Bengal Patni Taluks Regulation, 1819, the Bengal Patni Taluks Regulation, 1820, the Bengal Revenue-free Lands Regulation, 1825 and the Bengal Rent Recovery (Under-Tenures) Act, 1865;

Ben. Reg. I of 1793.
Ben. Reg. VIII of 1793.
Ben. Reg. XXXVII of 1793.
Ben. Reg. III of 1794.
Ben. Reg. VIII of 1800.
Ben. Reg. I of 1801.
Ben. Reg. V of 1812.
Ben. Reg. VIII of 1819.
Ben. Reg. I of 1820.
Ben. Reg. XIV of 1825.
Ben. Act VIII of 1865.

It is hereby enacted in the Seventy-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Land Laws (Repealing) Act, 2023.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Repeal of Ben. Reg. I of 1793.
Ben. Reg. VIII of 1793.
Ben. Reg. XXXVII of 1793.
Ben. Reg. III of 1794.
Ben. Reg. VIII of 1800.
Ben. Reg. I of 1801.
Ben. Reg. V of 1812.
Ben. Reg. VIII of 1819.
Ben. Reg. I of 1820.
Ben. Reg. XIV of 1825.
Ben. Act VIII of 1865.

2. The Bengal Permanent Settlement Regulation, 1793, the Bengal Decennial Settlement Regulation, 1793, the Bengal Revenue-free Lands (Badshahi Grants) Regulation, 1793, the Bengal Revenue-officers Regulation, 1794, the Bengal Revenue-free Lands Regulation, 1800, the Bengal Land-revenue Assessment Regulation, 1801, the Bengal Land-revenue Sales Regulation, 1812, the Bengal Patni Taluks Regulation, 1819, the Bengal Patni Taluks Regulation, 1820, the Bengal Revenue-free Lands Regulation, 1825 and the Bengal Rent Recovery (Under-Tenures) Act, 1865 are hereby repealed.

Saving.

3. Notwithstanding such repeal, all actions already undertaken or initiated under the Bengal Permanent Settlement Regulation, 1793, the Bengal Decennial Settlement Regulation, 1793, the Bengal Revenue-free Lands (Badshahi Grants) Regulation, 1793, the Bengal Revenue-officers Regulation, 1794, the Bengal Revenue-free Lands Regulation, 1800, the Bengal Land-revenue Assessment Regulation, 1801, the Bengal Land-revenue Sales Regulation, 1812, the Bengal Patni Taluks Regulation, 1819, the

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(Section 3.)

Bengal Patni Taluks Regulation, 1820, the Bengal Revenue-free Lands Regulation, 1825 and the Bengal Rent Recovery (Under-Tenures) Act, 1865, shall be deemed to have been validly undertaken or initiated and remaining process, if any, shall be deemed to have been taken or executed under the respective repealed Regulation or Act.

By order of the Governor,

PRADIP KUMAR PANJA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*